

HIGH COURT OF TRIPURA
AGARTALA

No.3(35)-HC/2023/13830

Dated, Agartala, the 23rd May, 2023

N O T I F I C A T I O N

In exercise of powers conferred by Article 229 of the Constitution of India, Hon'ble the Chief Justice of the High Court of Tripura, do hereby makes the following Rules further to amend the High Court of Tripura Services (Appointment, Conditions of Service and Conduct) Rules, 2014 :-

1. Short Title and Commencement:

- (1) These Rules will be called the "**HIGH COURT OF TRIPURA SERVICES (APPOINTMENT, CONDITIONS OF SERVICE AND CONDUCT) (9TH AMENDMENT) RULES, 2023**".
- (2) They shall come into force with immediate effect.

2. AMENDMENT OF RULE 25

In the Principal Rules, Rule 25, shall be substituted by the following words:

"25. Fresh engagement post retirement–

(1) Ordinarily no retired member of the service (Gazetted Officers as well as Non-Gazetted Officials of the Registry including Group-D Staff) shall be re-employed.

(2) However, if the Chief Justice is of the opinion that it is absolutely necessary in the exigency of service, the Chief Justice may engage a retired member of the service (Gazetted officers as well as Non-Gazetted officials of the Registry including Group-D Staff) on stipend for such period as may be fixed at the discretion of the Chief Justice which may be extended to a maximum period of two years subject to the satisfactory performance of duties allotted to the member concerned.

(3) The above mentioned stipend shall be as follows:

(a) For Gazetted Officers: Rs.40,000/- per month.

(b) For Non- gazetted officials-

(i) Non-gazetted Ministerial Staff: Rs.20,000/- per month.

(ii) Group-D Staff: Rs. 15,000/- per month

(4) Rates of stipend shall be subject to revision by the Chief Justice as and when the Chief Justice thinks it appropriate."

By order,

Sd/-
(Vishwajeet Pandey)
Registrar General

No.3(35)-HC/2023/13831-80

Dated, Agartala, the 23rd May, 2023

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
2. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
3. The Private Secretary-I to the Registrar General, High Court of Tripura, Agartala;
4. The Director, Tripura Judicial Academy, Agartala;
5. The LR & Secretary, Law Deptt., Government of Tripura, Agartala;
6. The Registrar (Vigilance), High Court of Tripura, Agartala;
7. The Registrar (Judicial), High Court of Tripura, Agartala;
8. The Registrar (Admn. P& M), High Court of Tripura, Agartala;
9. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Chief Librarian, High Court of Tripura, Agartala for information and necessary action;
12. The Assistant Registrar(s), High Court of Tripura, Agartala;
13. The System Analyst, High Court of Tripura, Agartala for uploading the notification in the official website of the High Court of Tripura, Agartala;
14. The Manager, Government Press, Agartala, Tripura. He is requested to publish the said Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5(five) copies of the same to the undersigned after publication;
15. All Superintendents, High Court of Tripura, Agartala; and
16. Concerned File(s).

Registrar General